

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 114
CP(IB) 405 of 2020

Order under Section 9 IBC

IN THE MATTER OF:

Giriraj Hume Pipe Industries
V/s
Ashish Infracon Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 20.07.2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Learned Counsel Mr. Hardik Paranjape
For the Respondent : Learned Counsel Mr. Dhruvit Shah

ORDER

Learned Counsel for the Corporate Debtor submits that reply has been filed reply and copy has already been given to other side.

Learned Counsel for the Operational Creditor seeks time to file rejoinder. It is to be filed within seven days (not more than five pages) by giving copy to other side.

Matter to appear on 31.08.2021

Parties are directed to upload their respective pleadings/submissions on E-portal within seven days, if already not uploaded.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B GOSAVI)
MEMBER (JUDICIAL)